

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

In the matter of:

564/2016

Uma Enterprises Pvt. Ltd.

...Petitioner

SECTION: U/S.391 & 394, 100 & 104.

Order delivered on 12.12.2017

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:

:

Nivedita R. Sarda, Adv. .
Naval Kishore Jha, Sr. Standing Counsel
for UOI & ROC.

Intervener:

Pradeep Kidawat for RB Mathur, Sr. Stndg. Counsel
for ITD.

ORDER

Ld. Counsel for the petitioner as well as Ld. Sr. Standing Counsel for the Income Tax Deptt. as well as Id. Sr. Standing Counsel for UOI/ROC are present. It is submitted by the representative of the Id. Counsel for the Income tax department that as directed by the Hon'ble Principal Bench vide order dated 20.11.2017 additional affidavit has been filed. A copy of the same has also been made available to the Id. Counsel for the petitioner. However, the calculation as given in annexure RA-1 shows that the amount reflected as capital gains tax including interest u/s. 234B computed is stated to be at Rs.161 Crores and the said amount/calculation does not correlate with the estimated



value of property and the calculation is vehemently objected to by the Id. Counsel for the petitioner. The Id. standing counsel for the Income tax Deptt. states that in regard to the said calculation some time may be granted to take instruction from the revenue. Taking into consideration, the said representation two weeks time is granted. Post the matter on 23rd January, 2018.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

KCS

Sd/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)